

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 775 of 2020

IN THE MATTER OF:

Jyoti Strips Pvt. Ltd.

...Appellant

Versus

JSC Ispat Pvt. Ltd.

...Respondent

Present:

For Appellant : Ms. Prachi Johri, Advocate

ORDER
(Through Virtual Mode)

11.09.2020 The issue raised in this appeal is that the impugned order dismissing the applicant's (Operational Creditor's) application under Section 9 of the 'I&B Code' for non-service of Demand Notice under Section 8(1) of the 'I&B Code' is unsustainable inasmuch as service of the Demand Notice has been effected through email as also Speed Post.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **14th October, 2020** before Court No. III.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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